## GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

## LOK SABHA UNSTARRED QUESTION NO. 880 TO BE ANSWERED ON 05.02.2021

## Setting up of Projects in Islands/Deep Sea Areas

#### 880. SHRI KALYAN BANERJEE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether any special permission and clearance is required from the Government to set up industries or projects in island territories and deep sea areas of the country;
- (b) whether it is also a fact that apart from environment feasibility, seismographic and volcano-seismic signals various clearance/comply reports area also required to set up such projects therein, if so, the details thereof; and
- (c) the number of clearance certificates issued during previous three years?

## ANSWER

# MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO)

(a) Yes Sir. The Island Protection Zone (IPZ) Notification, 2011 permits developmental activities to be carried out in Andaman & Nicobar and Lakshadweep Islands as per the approved Island Coastal Regulation Zone (ICRZ) Plan/Integrated Island Management Plan (IIMP) and requires prior clearance from this Ministry, as may be applicable.

(b) As per the extant provisions, the consideration of project proposal by Ministry shall require various documents viz. (a) Form-1, (b) CRZ map indicating HTL and LTL demarcated by one of the authorized agency (1:4000 scale) with the project site superimposed on the above map, (c) Recommendation of the State Coastal Zone Management Authority, etc. The proposed developmental activities in the low and medium eroding stretches within CRZ areas, may also require cumulative EIA studies, Disaster Management Report, Risk Assessment Report and Management Plan, on case to case basis, as applicable.

(c) Eleven (11) clearances were issued by this Ministry under IPZ Notification, 2011 during previous three years.

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